

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No.113
(IB)-24(PB)/2020

IN THE MATTER OF:

Sharad Chaudhary & Ors.
v.
CHD Developers Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.03.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant
For the respondent

Mr. Sanjay Dhawan, Mr. Gautam, Advs.
Mr. C.S Gupta, Mr. Anand Shukla, Advs.

ORDER

Ld. Counsel for the respondent seeks and is granted three days time to file vakalatnama and ten days time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration 31.03.2020.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

03.03.2020
Ritu Sharma

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)